

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3694
TO BE ANSWERED ON 24TH MARCH, 2017**

UNNECESSARY TESTS/INVESTIGATIONS

3694. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of reports that many private sector hospitals/labs/diagnostic centres/ individual doctors are resorting to unnecessary tests/ investigations and even avoidable major surgical procedures in order to fleece innocent patients, especially the health insured ones thereby playing with their health; and
- (b) if so, the mechanism available from fresh and steps being contemplated by the Government including punitive laws, in consultation with the State Governments and various stakeholders to prevent such malpractice and to punish such entities?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a): Incidents of prescribing unnecessary tests/investigations and avoidable surgeries by some private hospitals/labs/diagnostic centres/individual doctors have come to the notice of the Government through media.

(b): Since health is a State subject, it is the responsibility of the respective State Government and/or regulatory councils such as State Medical Councils, etc., to take action to prevent and control such practices. The Central Government has also enacted the Clinical Establishments (Registration and Regulation) Act, 2010. The enforcement of the Clinical Establishments Act is also within the remit of the State/UT Governments.

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